

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 124  
CP No. 04/241-242/JPR/2024  
Under Section 241-242 of  
Companies Act, 2013

**In the matter of:**

**Mr. Rituraj Sharma**

...Petitioner

**Versus**

**Acmeclub Farm Ventures Pvt. Ltd. & Ors.**

...Respondents

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. ASHISH VERMA, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Petitioner : Akshita Koolwal, Adv.

For the Respondent : Chandra Shekhar Sinha, Adv.  
Akshay Bhardwaj, Adv.

**ORDER**

Heard Ms. Akshita Koolwal, Adv. appearing on behalf of the Petitioner.  
Mr. Chandra Shekhar Sinha, Adv. along with Mr. Akshay Bhardwaj, Adv.  
appearing on behalf of Respondent No. 2 submit that they have recently been  
engaged in this matter and seek time to file Vakalatnama. Vakalatnama may be  
filed within 3 days. Reply, if any, may be filed within 3 weeks with an advance  
copy to the opposite counsel. List the matter on 05.06.2024.

  
Sdr

(Ashish Verma)  
Technical Member

  
Sdr

(Deep Chandra Joshi)  
Judicial Member

May 09, 2024